GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS ****

LOK SABHA

UNSTARRED QUESTION NO.2679
TO BE ANSWERED ON WEDNESDAY, THE 10th March, 2021

ARBITRATION CASES

2679. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government maintains a record of the number of disputes resolved via arbitrations;
- (b) if so, the number of arbitration cases filed and resolved year-wise since 2015;
- (c) the average time taken to resolve each Arbitration dispute per year since 2015;
- (d) the total number of disputes filed and resolved in the New Delhi International Arbitration Centre; and
- (e) the steps taken to set up the Arbitration Council of India?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) to (c): No record of the number of disputes resolved via arbitrations is maintained by the Government.
- **(d)** The New Delhi International Arbitration Centre (NDIAC) is being constituted.

- **(e)** To set up the Arbitration Council of India, the following requisite steps have been taken by the Department of Legal Affairs:
 - (i) The rules related to appointment and condition of service of Chairperson, Members and other secretariat officers / staff of Arbitration Council of India (ACI) have been framed and are in advance stage of finalization.
 - (ii) Nomination of a representative of recognized body of Commerce and Industry as a Part-time Member of ACI has been received from Department of Commerce.
 - (iii) Budget has been allocated for ACI for the financial year 2021-22.
 - (iv) The posts other than Chairperson, Members and CEO have been created and order in this regard has been issued by the Department of Legal Affairs.
